

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1574/2016

This the 5th day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member, (J)
Hon'ble Mr.K.N.Shrivastava, Member (A)**

K.S.Verma , Age 35 years
Group-C MT JIO (I)
S/o Sh. PS Verma
R/o E/288, Dabua Colony, Gali No.4
Air Force Road,
NIT Faridabad. ... Applicant

(By Advocate: Shri U.Srivastava)

Versus

Union of India through

1. The Secretary
MHA, Govt. of India
North Block
New Delhi.
2. The Director
IB, North Block
New Delhi.
3. The Joint Director
SIB (MHA) Govt. of India
Bhopal
4. The Joint Deputy Director (G)
MHA, Govt. of India
SIB (MHA) Govt. of India
Bhopal. .. Respondents

ORDER(ORAL)**By Hon'ble Mr.JusticeM.S.Sullar,M(J):**

The main grievance of the applicant is that although he has already filed a Revision Petition dated 04.01.2016 (Annexure A-10) but the same has not yet been decided by the Revision Authority.

2. After hearing learned counsel for the applicant and having gone through records, the OA is disposed of with the direction to Revision Authority (respondent No.2) to decide the Revision Petition (Annexure A-10) filed by the applicant in accordance with law within a period of two months from the date receipt of certified copy of this order.

(K.N. Shrivastava) (Justice M.S.Sullar)
Member(A) Member(J)

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